

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 309 OF 2018

Dated: 11th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Uttar Pradesh Jal Vidyut Nigam Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Yashaswi Kant
Mr. Sanjay Singh

Counsel for the Respondent(s) : Mr. G.Umapathy for R-2

Mr. Dilip Singh, AGM (MPPMCL)
Mr. Ravindra Khare, (MPPMCL)

ORDER

Learned counsel, Mr. G.Umapathy, appearing for the Respondent, accept notice on behalf of Respondent No. 2.

Learned counsel appearing for the Appellant prays for three weeks time to enable him to take necessary instructions and make his submissions.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

Learned counsel appearing for the Appellant is permitted three weeks time to take necessary instructions and make his submissions.

List the matter on **03.01.2019** as requested by the learned counsel appearing for the Appellant.

(Ravindra Kumar Verma)
Technical Member

kt/pk

(Justice N. K. Patil)
Judicial Member